NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. CP/3760(MB)2018

IN THE MATTER OF

Late Delia De Melo and others …. Petitioner

Vs

Bilcare Ltd …. Respondent

U/s 73(4) of the Companies Act, 2013

Order Delivered on 10.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

The matter has been called up twice, there is no representation on behalf of the Counsel for the Petitioner. In view of the fact that this case has been taken up for hearing after a long gap. Let a fresh notice of the dated fixed be sent through Registry to the Petitioner as well as to the Respondent intimating them about the next date of hearing. In case no reply has been filed by the Respondent, the same be filed at least seven days before the next date of hearing by serving an advance copy to the Counsel opposite. Adjourned to **04.09.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

//Avdhesh K Patel//